

ANTI-DUMPING DUTY ON VITRIFIED AND PORCELAIN TILES, OTHER THAN VITRIFIED INDUSTRIAL TILES ORIGINATING IN OR EXPORTED FROM PR OF CHINA & UAE:

[Notfn. No. 73/03-Cus. dt. 1.5.2003 as amended by Notfn. No.80/04-Cus., dt.28.7.04, 6/06-Cus., dt. 13.2.2006, 95/06-Cus., dt. 8.9.2006, 67/07-Cus., dt.11.5.2007, 110/07-Cus., dt. 20.10.2007, 57/08-Cus., dt.1.5.2008]

WHEREAS in the matter of import of vitrified and porcelain tiles, other than vitrified industrial tiles (hereinafter referred to as “the subject goods”), falling under headings 6907 or 6908 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People’s Republic of China and United Arab Emirates (UAE) and imported into India, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd December, 2001, had come to the conclusion that -

- (a) the subject goods, originating in, or exported from, the People’s Republic of China and United Arab Emirates (UAE) and imported into India (hereinafter referred to as “the subject countries”) have been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the imports from the People’s Republic of China and United Arab Emirates (UAE);

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of subject goods originating in or exported from the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 50/2002-Customs, dated the 2nd May, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 2nd May, 2002 *vide* No. G.S.R. 316(E), dated the 2nd May, 2002;

AND WHEREAS, the designated authority, *vide* its final findings, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 5th February, 2003, has come to the conclusion that-

- (a) Vitrified/Porcelain Tiles have been exported to India from UAE and the People’s Republic of China below its normal value resulting in dumping;
- (b) the Indian industry had suffered material injury;
- (c) the injury had been caused cumulatively by the imports from the subject countries;

and has considered it necessary to impose definitive anti-dumping duty, on all imports of vitrified/porcelain tiles from the subject countries in order to remove the injury to the domestic industry;

NOW, therefore, in exercise of the powers conferred by sub-section (5) read with sub-section (1) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on vitrified and porcelain tiles, other than vitrified industrial tiles, falling under chapter 69 of the First Schedule to the Customs Tariff Act, originating in, or exported from, the country or territory specified in column (2) of the Table given below, when exported by producers/exporters specified in

column (3) of the said Table, and imported into India, an anti-dumping duty which is equal to the amount specified in the corresponding entry in column (4) of the said Table.

Table

S. No.	Country / Territory	Producer / Exporters	Amount in US \$ per Sq. Metre
(1)	(2)	(3)	(4)
1.	People's Republic of China	All exporters/ producers	8.28
2.	UAE	M/s RAK Ceramics	0.74
		All other exporters / producers	5.54

The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 2nd May, 2002, and shall be payable in Indian currency.

This notification shall remain in force upto and inclusive of the 1st May 2008 unless the notification is revoked earlier.

Provided that no anti-dumping duty shall be imposed on the imports into India of subject goods falling under chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s. Nanhai Shagyuan Oulian Construction Ceramic Co.Ltd., China PR (now known as M/s. Foshan Changcheng Oulian Construction Ceramic Ltd., China PR) and exported by M/s Prestige General Trading Dubai, UAE.

¹Provided further that no anti-dumping duty shall be imposed on the imports into India of subject goods falling under Chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s. Southern Building Materials and Sanitary Co. Ltd., Quingyan City, People's Republic of China and exported by M/s. New Zhong Yuan Ceramics Import & Export Co. Ltd., Guangdong, People's Republic of China.

*[Provided further that no anti-dumping duty shall be imposed on the imports into India of subject goods falling under chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s. Heyuan Wanfeng Ceramics Co. Ltd., People's Republic of China and exported by M/s. Foshan Lungo Ceramics Co. Ltd., People's Republic of China through the exporter, M/s Enterprise Trading FZE, United Arab Emirates].

Provided also that no anti-dumping duty shall be imposed on the imports into India of the subject goods falling under Chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s Foshan Shanshui Huiwanjia Ceramic Company Limited and M/s Foshan Summit Ceramic Co. Limited, related companies of M/s Guangdong Newpearl Ceramic Group Company Limited, and exported by M/s Foshan Newpearl Trade Co. Ltd., Foshan, People's Republic of China.

Provided also that no anti-dumping duty shall be imposed on the imports into India of the subject goods falling under Chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s. Foshan Chan Cheng Jinyi Ceramics Co. Ltd., People's Republic of China and exported by M/s Joyson Ceramic Material Company Limited, People's Republic of China and M/s. Able Ace (M) Sdn. Bhd., Malaysia.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of

the bill of entry under section 46 of the said Customs Act.

[NOTE I: Amendments made by Notification No.84/04-Cus. dt.28.7.04 are effective from 1.7.2003];

¹Amendment made by Notification No.6/2006 shall be effective from 30.09.2004.

***NOTE II:** The amendment under notification No. 95/2006 be effective from the date of issue of Notfn. ordering provisional assessment that is the 30th Sept., 2004.

Anti-dumping duty on vitrified and porcelain tiles originating in or exported from P.R. China and UAE:

[Notifn. No.87/08-Cus., dt. 16.7.2008].

Whereas in the matter of import of vitrified and porcelain tiles, other than vitrified industrial tiles (hereinafter referred to as the subject goods), falling under headings 6907 or 6908 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China and United Arab Emirates (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 37/1/2001-DGAD dated the 4th February, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th February, 2003, had come to the conclusion that -

- (a) the subject goods had been exported to India from the subject countries below its normal value resulting in dumping;
- (b) the Indian industry had suffered material injury;
- (c) the injury had been caused cumulatively by the imports from the subject countries; and

had considered it necessary to impose anti-dumping duty on all imports of the subject goods from the subject countries in order to remove the injury to the domestic industry;

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 73/2003-Customs, dated the 1st May, 2003, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 376(E), dated the 1st May, 2003;

And whereas on the basis of a request made by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China, producer and M/s Shye International, Hong Kong, exporters/shippers, for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in respect of exports of the subject goods made by them, the designated authority, vide new shipper review initiation notification No. 15/23/2007-DGAD, dated the 25th January, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th January, 2007, had recommended provisional assessment of all exports of the subject goods made by the said M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China (producer) and M/s Shye International, Hong Kong (exporter) till the completion of the review by the designated authority;

And whereas on the basis of the aforesaid recommendation of the designated authority, the Central Government had ordered, vide notification of the Government of India in the Ministry of Finance (Depart-

ment of Revenue), No. 39/2007-Customs, dated the 9th March, 2007, published in Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) *vide* number G.S.R. 187(E), dated the 9th March, 2007 that pending the outcome of the said review by the designated authority, the subject goods, produced by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exported by M/s Shye International, Hong Kong, when imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in its final findings *vide* notification No.15/23/2006-DGAD, dated the 14th February, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st May, 2008, has come to the following conclusions -

- (i) the producer, M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exporter M/s Shye International, Hong Kong have established themselves as new shipper of the subject goods to India and therefore, are eligible for separate dumping margins;
- (ii) dumping margin of the vitrified porcelain tiles manufactured by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exported by M/s Shye International, Hong Kong during the period review was found to be de minimis,

and has recommended that no anti-dumping duty be imposed on imports of said Vitrified or porcelain Tiles falling under Chapter 69 of the said Custom Tariff Act, produced by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exported by M/s Shye International, Hong Kong.

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18, 20 and 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings, hereby orders that notwithstanding anything contained in the notification No. 73/2003-Customs, dated the 1st May, 2003, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 376(E), dated the 1st May, 2003, no anti-dumping duty shall be imposed during the period from the 9th March, 2007 up to and inclusive of the 1st May, 2008, on the imports into India of the subject goods falling under Chapter 69 of the First Schedule to the said Customs Tariff Act, produced by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exported by M/s Shye International, Hong Kong.

Anti-dumping duty on vitrified and porcelain tiles other than vitrified industrial tiles originating in or exported from PR China & UAE:

[Notifn. No.82/08-Cus., dt. 27.6.2008 as amended 94/08, 63/09,52/09, 53/12]

Whereas, the Designated Authority, *vide* its Notification No. 15/17/2006-DGAD, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 30th April, 2007, had initiated a sunset review in the matter of continuation of anti-dumping duty on imports of vitrified and porcelain tiles, other than vitrified industrial tiles (hereinafter referred to as "the subject goods"), falling under headings 6907 or 6908 or 6914 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (China PR) and United Arab Emirates (hereinafter referred to as subject countries) and imported into India, imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 73/2003-Customs, dated the 1st May, 2003 published in Part II,

Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* G.S.R. No. 376(E), of the same date;

Provided that no anti-dumping duty shall be imposed on the imports into India of the subject goods produced by M/s Foshan Nanhai Jing Yu Ceramics Ltd. Foshan China (also known as Bioma Ceramics), People's Republic of China and exported by M/s Shye International, Hong Kong.

Provided that no anti-dumping duty shall be imposed on the imports into India of the subject goods from M/s Guangdong Monalisa Ceramic Co. Ltd., People's Republic of China (Producer) and M/s Foshan Monalisa Industry Co. Ltd., People's Republic of China (Exporter) through M/s Ava Corp., Hong Kong (Exporter).

Provided also that no anti-dumping duty shall be imposed on the imports into India of the subject goods produced by M/s Foshan Lihua Ceramics Co. Ltd., China PR and exported by M/s Foshan Henry Trading Company, China PR through M/s Anjaneya Trading PTE Ltd., Singapore.

Provided also that no anti-dumping duty shall be imposed on the imports into India of the subject goods produced by M/s. Jiangxi Zhengda Ceramics Co. Ltd.-China PR, and exported by M/s Foshan Z&D Ceramics Ltd.- China PR.

And whereas, the Central Government has extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 67/2007-Customs, dated the 11th May, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* G.S.R. No.343(E) of the same date, up to and inclusive of the 1st May, 2008;

And whereas, in the matter of sunset review of anti-dumping duty on import of the subject goods, originating in, or exported from the subject countries, the Designated Authority *vide* its findings, No. 15/17/2006-DGAD, dated the 21st April, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd April, 2008 subsequently amended *vide* Notification No. 15/17/2006-DGAD, dated the 21st May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that –

- (i) there is no dumping taking place from United Arab Emirates (UAE);
- (ii) the subject goods are likely to enter Indian market at dumped prices from China PR, should the present measures be withdrawn;
- (iii) In spite of the antidumping measures in place, there exists significant current injury to the domestic industry. There is also no evidence on record to suggest that dumping or the injury to the domestic industry would cease to exist or is not likely to recur in case the anti-dumping duties are discontinued;

and has recommended continued imposition of the anti-dumping duty on the subject goods originating in, or exported from, China PR in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 73/2003-Customs, dated the 1st May, 2003, *vide* number G.S.R. 376(E), dated the 1st May, 2003, except as respects things done or omitted to be done before such supersession, the

Central Government, after considering the aforesaid findings of the Designated Authority and the subsequent amendment thereto, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under headings of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff headings	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	Any	China PR	China PR	Foshan Chancheng Oulian Construction Ceramics Co. Ltd	Prestige General Trading FZE, UAE	NIL	Square Meter	Indian Rupees
2.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	Foshan Chancheng Oulian Construction Ceramics Co. Ltd	Any Other than the exporter in Col. 8 of Sl. No. 1 Above	155	Square Meter	Indian Rupees
3.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	China PR	Heyuan Wanfeng Ceramics Co. Ltd. Ceramics Co. Ltd	Foshan Lungo Ceramics (Exporter in China) through Enterprise Trading FZE (Exporter in UAE)	NIL	Square Meter	Indian Rupees
4.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	Heyuan Wanfeng Ceramics Co. Ltd.	Any Other Than the exporter combination in Col. 8 of Sl. No.3 above	155	Square Meter	Indian Rupees
5.	6907 or 6908 Tiles	Vitrified / Porcelain Tiles	ANY	China PR	China PR Southern	M/s Qingyuan Ceramics Building Materials	New Zhongyuan Import & Export	NIL Meter	Square Meter	Indian Rupees or 6914

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
						and Sanitary Ware Co. Ltd also known as M/s. Southern Building Materials and Sanitary Co. Ltd. of Qinguyan City	Co. Ltd of Guangdong			
6.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	M/s Qinguyan Southern Building . Materials and Sanitary Ware Co. Ltd also known as M/s. Southern Building Materials and Sanitary Co. Ltd. of Qinguyan City	Any Other the Exporter in Col.8 of Sl.No.3 above	155	Square Meter	Indian Rupees
7.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	China PR	M/s Guangdong Newpearl Ceramic Group Co. limited comprising of M/S Foshan Shanshui Huiwanjia Ceramic Company Limited and M/S Foshan Summit Ceramic Company Limited	M/S Foshan Newpearl Trade Co. Ltd.	NIL	Square Meter	Indian Rupees
8.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	M/s Guangdong Newpearl Ceramic	Any Other Than the	155	Square Meter	Indian Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
						Group Co. limited comprising of M/S Foshan Shanshui Huiwanjia Ceramic Company Limited and M/S Foshan Summit Ceramic Company Limited	exporter in Col 8 of Sl. No. 7 above			
9.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	China PR	M/S Foshan Chan Cheng Jin Yi Ceramic Co. Ltd.	M/S Joyson Ceramic Material Company Ltd. (Exporter in China) through M/S Ableace (M) Sdn. Bhd. (exporter in Malaysia)	NIL	Square Meter	Indian Rupees
10.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	M/S Foshan Chan Cheng Jin Yi Ceramic Co. Ltd.	Any Other Than the exporter combination in Col 8 of Sl. No. 9 above	155	Square Meter	Indian Rupees
11.	6907 or 6908 or 6914	Vitrified / Porcelain Tiles	ANY	China PR	ANY	ANY Other	ANY	155	Square Meter	Indian Rupees

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette.

Explanation. - for the purposes of this notification, Vitrified /Porcelain Tiles means unglazed tiles, in polished or unpolished finish, and glazed porcelain/ceramic tiles, both with less than 3% water absorption, other than vitrified industrial tiles.

**ANTI-DUMPING DUTY ON VITRIFIED PORCELAIN TILES ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No. 35/2012-Cus., dt. 10.7.2012 Rescinded by 25/16 dt. 7.6.2016]**

**ANTI-DUMPING DUTY ON VITRIFIED PORCELAIN TILES ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No. 53/2012-Customs, dt. 14.12.2012.]**

Whereas, in the matter of import of Vitrified Porcelain Tiles (hereinafter referred to as the subject goods), falling under Chapter 69 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and originating in, or exported from the People's Republic of China (China PR) and United Arab Emirates (UAE) (hereinafter referred to as the subject countries), the designated authority, vide its final findings in notification No.37/1/2001-DGAD, dated the 5th February, 2003 in the original anti-dumping case published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th February, 2003 had come to the conclusion that-

- (i) Vitrified Porcelain Tiles have been exported to India from UAE and China PR below its normal value resulting in dumping;
- (ii) the Indian industry has suffered material injury;
- (iii) the injury has been caused cumulatively by the imports from the subject countries,

and had recommended to impose anti-dumping duty on all imports of Vitrified Porcelain Tiles from subject countries in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on subject goods falling under Chapter 69 of the First Schedule to the Customs Tariff Act, originating in, or exported from the subject countries and imported into India, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 73/2003-Customs, dated the 1st May, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 376(E), dated the 1st May, 2003;

And whereas, in the matter of sunset review of anti-dumping duty on import of the subject goods, originating in, or exported from the subject countries, the designated authority vide its findings, No. 15/17/2006-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd April, 2008, subsequently amended vide notification No. 15/17/2006-DGAD, dated the 21st May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, had come to the conclusion that -

- (i) there is no dumping taking place from UAE;
- (ii) the subject goods are likely to enter Indian market at dumped prices from China PR, should the present measures be withdrawn;
- (iii) in spite of the anti-dumping measures in place, there exists significant current injury to the domestic industry. There is also no evidence on record to suggest that dumping or the injury to the domestic industry would cease to exist or is not likely to recur in case the anti-dumping duties are discontinued,

and had recommended continued imposition of the anti-dumping duty on the subject goods originating in, or exported from, China PR in order to remove injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Govern-

ment had imposed an anti-dumping duty on subject goods falling under heading 6907 or 6908 or 6914 of the First Schedule to the Customs Tariff Act, originating in, or exported from China PR and imported into India vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 82/2008-Customs, dated the 27th June, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 485(E), dated the 27th June, 2008;

And whereas, on the basis of a request made by M/s. Jiangxi Zhengda Ceramics Co. Ltd.- China PR (producer) and exported through M/s Foshan Z&D Ceramics Ltd.- China PR (exporter) for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in respect of exports of the subject goods made by them, the designated authority, *vide* new shipper review notification No. 15/29/2010-DGAD, dated the 21st February, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st February, 2011, had recommended provisional assessment of all exports of the subject goods made by M/s. Jiangxi Zhengda Ceramics Co. Ltd.- China PR (producer) and exported through M/s Foshan Z&D Ceramics Ltd.- China PR (exporter), till the completion of the review by the designated authority;

And whereas, on the basis of the aforesaid recommendation of the designated authority, the Central Government had ordered, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 41/2011-Customs, dated the 23rd May, 2011, published in Part II, Section 3, Sub-Section (i) of the Gazette of India, Extraordinary, dated the 23rd May, 2011, *vide* number G.S.R.395 (E), dated the 23rd May, 2011 that, pending the outcome of the said review by the designated authority, the subject goods, produced by M/s. Jiangxi Zhengda Ceramics Co. Ltd.- China PR (producer) and exported through M/s Foshan Z&D Ceramics Ltd.- China PR (exporter), when imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority, *vide* its final findings No.15/29/2010-DGAD, dated the 28th September, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th September, 2012, has come to the conclusions that-

- (i) the producer M/s. Jiangxi Zhengda Ceramics Co. Ltd.- China PR (producer) and exporter M/s Foshan Z&D Ceramics Ltd.-China PR have established themselves as new shipper of the subject goods to India and therefore, are eligible for individual dumping margin;
- (ii) dumping margin of vitrified porcelain tiles manufactured by M/s. Jiangxi Zhengda Ceramics Co. Ltd.-China PR (producer) and supplied to M/s Foshan Z&D Ceramics Ltd.-China PR (Exporter) and subsequently exported to India by routing the same through during the period of review was found to be negative,

and has recommended that no anti-dumping duty be imposed or levied on imports of vitrified porcelain tiles falling under chapter 69 of the First Schedule to the Customs Tariff Act 1975 produced by M/s. Jiangxi Zhengda Ceramics Co. Ltd.-China PR (producer), and supplied to M/s Foshan Z&D Ceramics Ltd.-China PR. (Exporter) and subsequently exported to India by it.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18, 20 and 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.82/2008-Customs, dated the 27th June, 2008 published in Part II, Section 3, Sub-section (i) of the Gazette

of India, Extraordinary, *vide* number G.S.R. 485(E), dated the 27th June, 2008, namely :-

In the said notification, after the third proviso, the following proviso shall be inserted, namely: -

“Provided also that no anti-dumping duty shall be imposed on the imports into India of the subject goods produced by M/s. Jiangxi Zhengda Ceramics Co. Ltd.-China PR, and exported by M/s Foshan Z&D Ceramics Ltd.- China PR.”

2. This notification shall be effective from the date of issue of the notification ordering provisional assessment, that is, the 23rd May, 2011.

ANTI-DUMPING DUTY ON VITRIFIED PORCELAIN TILES ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 25/2013-Cus., dt. 22.10.2013.]

Whereas, in the matter of import of vitrified and porcelain tiles, (hereinafter referred to as the subject goods), falling under Chapter 69 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and originating in, or exported from the People's Republic of China (China PR) or United Arab Emirates (UAE) (hereinafter referred to as the subject countries), the designated authority, *vide* its final findings in notification No.37/1/2001-DGAD dated the 4th February, 2003 in the original anti-dumping case published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th February, 2003 had recommended imposition of anti-dumping duty on all imports of vitrified and porcelain tiles from subject countries in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on subject goods falling under Chapter 69 of the First Schedule to the Customs Tariff Act, originating in or exported from the subject countries and imported into India *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 73/2003-Customs, dated the 1st May, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, G.S.R. 376(E) dated the 1st May, 2003;

And whereas, in the matter of sunset review of anti-dumping duty on import of the subject goods, originating in, or exported from the subject countries, the designated authority *vide* its findings, No. 15/17/2006-DGAD, dated the 21st April, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd April, 2008 subsequently amended *vide* Notification No. 15/17/2006-DGAD, dated the 21st May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, had recommended continued imposition of the anti-dumping duty on the subject goods originating in, or exported from China PR in order to remove injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on subject goods falling under heading 6907 or 6908 or 6914 of the First Schedule to the Customs Tariff Act, originating in or exported from China PR and imported into India *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 82/2008-Customs, dated the 27th June, 2008 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, G.S.R. 485(E) dated the 27th June, 2008;

And whereas, M/s Foshan Qiangbiao Ceramics Co. Ltd, China PR (producer) through M/s Sheenway

Corporation Ltd., Hong Kong (exporter) had requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules) in respect of exports of the subject goods made by them, and the designated authority, vide new shipper review notification No. 15/20/2011-DGAD dated the 19th April, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th April, 2012, had recommended provisional assessment of all exports of the subject goods made by the above stated party when imported into India, till the completion of the said review;

And whereas, in exercise of the powers conferred by sub-rule (2) of rule 22 of the said rules, the Central Government, after considering the aforesaid recommendation of the designated authority, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), notification No. 35/2012-Customs (ADD), dated the 10th July, 2012, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 551 (E), dated the 10th July, 2012 had ordered that pending the outcome of the said review by the designated authority, the subject goods, when exported by M/s Foshan Qiangbiao Ceramics Co. Ltd, China PR (producer) through M/s Sheenway Corporation Ltd., Hong Kong (exporter) and imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in the matter of new shipper review initiated vide notification No. 15/20/2011-DGAD dated the 19th April, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th April, 2012, vide its final findings in notification No. 15/20/2011-DGAD dated the 24th July, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th July, 2013 has concluded that no individual dumping margin is justified in respect of exports of the subject goods made to India by M/s Foshan Qiangbiao Ceramic Co. Ltd, Foshan, China PR (Producer) through M/s Sheenway Corporation Ltd., Hong Kong and has accordingly recommended that M/s Foshan Qiangbiao Co. Ltd, China PR (Producer) and M/s Sheenway Corporation Ltd., Hong Kong (Exporter) shall be liable for payment of the residual rate of duty in Indian rupees at the rate of '155 per square meter as applicable vide notification No 82/2008-Customs dated the 27th June, 2008 in respect of exports of vitrified and porcelain tiles falling under Chapter 69 of the Customs Tariff Act, 1975 originated in or exported from China PR;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, read with rules 18, 20, 22 and 23 of the said rules, the Central Government, hereby orders that all imports of the subject goods by M/s Foshan Qiangbiao Ceramics Co. Ltd, China PR (producer) through M/s Sheenway Corporation Ltd., Hong Kong (exporter) which have been subjected to provisional assessment pursuant to the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 35/2012-Customs (ADD), dated the 10th July, 2012, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 551 (E), dated the 10th July, 2012 shall be subjected to final assessment on the payment of anti-dumping duty of ' 155 per square meter.

ANTI-DUMPING DUTY ON CERAMIC GLAZED TILES OTHER THAN VITRIFIED TILES ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 35/2015-Cus., dt. 31.7.2015.]

Whereas, in the matter of import of ceramic glazed tiles other than vitrified tiles where at least one of the sides (length or width) exceeds 17 inches or 431.80 millimeters (mm) or 43.18 centimeters (cm) or 1.4167 feet (hereinafter referred to as the subject goods), falling under tariff item 6908 90 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from China PR (hereinafter referred to as the subject country), the designated authority, vide its final findings in notification No. 14/16/2008-DGAD,

dated the 9th October, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th October, 2009 had recommended imposition of anti-dumping duty on all imports of subject goods from the subject country in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 127/2009-Customs, dated the 2nd December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 2nd December, 2009, vide number G.S.R. 853 (E), dated the 2nd December, 2009;

And whereas, M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd., China PR (exporter) had requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in respect of exports of the subject goods made by them, and the designated authority, vide new shipper review notification No. 15/38/2010-DGAD, dated 19th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th October, 2011, had recommended provisional assessment of all exports of the subject goods made by the above stated party when imported into India, till the completion of the review by it;

And whereas, in exercise of the powers conferred by sub-rule (2) of rule 22 of the said rules, the Central Government, after considering the aforesaid recommendation of the designated authority, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), notification No. 109/2011-Customs, dated the 15th December, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 884 (E), dated the 15th December, 2011 had ordered that pending the outcome of the said review by the designated authority, the subject goods, when exported by M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd., China PR (exporter) and imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in the matter of new shipper review initiated vide notification No. 15/38/2010-DGAD, dated 19th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th October, 2011, vide its final findings in notification No. No. 15/38/2010-DGAD dated the 2nd June, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd June, 2015 has concluded that no individual dumping margin is justified in respect of exports of the subject goods made to India by M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd., China PR (exporter) and has accordingly recommended that, the exports of the subject goods made by M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (Producer) and M/s Foshan Dihai Trading Development Co. Ltd., China PR (Exporter), during the period from the date of initiation of the present new shipper review investigation recommending provisional assessment, may be subjected to levy of anti-dumping duty as imposed earlier on the imports of the subject goods, originating in or exported from China PR, vide Notification No. 127/2009-Customs, dated 2nd December, 2009.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, read with rules 18, 20, 22 and 23 of the said rules, the Central Government, hereby orders that all imports of the subject goods by M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd., China PR (exporter) which have been subjected to provisional assessment pursuant to the notification of the Government of India in the Ministry of Finance (Department of

Revenue), No. 109/2011-Customs, dated the 15th December, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 884 (E), dated the 15th December, 2011 shall be subjected to final assessment on the payment of antidumping duty as imposed vide Notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 127/2009-Customs, dated the 2nd December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 2nd December, 2009, vide number G.S.R. 853 (E), dated the 2nd December, 2009.

ANTI-DUMPING DUTY ON GLAZED/UNGLAZED PORCELAIN/VITRIFIED TILES IN POLISHED OR UNPOLISHED FINISH WITH LESS THAN 3% WATER ABSORPTION ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No.12/16-Cus., dt. 29.3.2016]

Whereas, in the matter of 'Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption' (hereinafter referred to as the subject goods) falling under heading 6907, 6908 or 6914 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from the China PR, (hereinafter referred to as the subject country), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/14/2014-DGAD dated the 11th March, 2016, has come to the conclusion that -

- (a) the subject goods have been exported to India from the subject country below normal value;
- (b) the domestic industry has suffered injury on account of import of the subject goods from the subject country;
- (c) the injury has been caused by the dumped imports of the subject goods from the subject country.

and has recommended imposition of provisional anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading	Description of goods	Country of origin	Country of export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	6907, 6908, 6914	Glazed/ Unglazed Porcelain/ Vitrified tiles	China PR	China PR	Any	Any	1.37	Square Meter	US Dollar

			in polished or unpolished finish with less than 3% water absorption						
2.	6907, 6908, 6914	China PR	Glazed/ Unglazed Porcelain/ Vitrified tiles in polished or unpolished finish with less than 3% water absorption	Any country other than those subject to anti-dumping duty	Any	Any	1.37	Square Meter	US Dollar
3.	6907, 6908, 6914	Any country other than those subject to anti-dumping duty	Glazed/ Unglazed Porcelain/ Vitrified tiles in polished or unpolished finish with less than 3% water absorption	China PR	Any	Any	1.37	Square Meter	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied for a period not exceeding six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI-DUMPING DUTY ON VITRIFIED/PORCELAIN TILES ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 24/16-Cus., dt. 7.6.2016]

Whereas, in the matter of import of Vitrified/Porcelain tiles (hereinafter referred to as the subject goods), falling under heading 6907, 6908 or 6914 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from China PR (hereinafter referred to as the subject country), the designated authority vide its final findings in notification No. 15/17/2006-DGAD, dated the 21st April, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd April, 2008, subsequently amended vide notification No. 15/17/2006-DGAD, dated the 21st May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st May, 2008, had recommended imposition of anti-dumping duty on all imports of subject goods from the subject country in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 82/2008-Customs, dated the 27th June, 2008, pub-

lished in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 485 (E), dated the 27th June, 2008;

And whereas, M/s. Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer-1); Heyuan Romantic Ceramics Company Limited, China PR (Producer-2); Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) [hereinafter referred to as the NSR applicants] had requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in respect of exports of the subject goods made by them, and the designated authority vide new shipper review notification No. 15/25/2011-DGAD, dated 18th May, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th May, 2012, had recommended provisional assessment of all exports of the subject goods by M/s. Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer-1); Heyuan Romantic Ceramics Company Limited, China PR (Producer-2); Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) when imported into India, till the completion of the review by it;

And whereas, in exercise of the powers conferred by sub-rule (2) of rule 22 of the said rules, the Central Government, after considering the aforesaid recommendation of the designated authority vide notification of the Government of India in the Ministry of Finance (Department of Revenue), notification No. 35/2012-Customs (ADD), dated the 10th July, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 551 (E), dated the 10th July, 2012 had ordered that pending the outcome of the said review by the designated authority, the subject goods, when exported by M/s. Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer- 1); Heyuan Romantic Ceramics Company Limited, China PR (Producer-2); Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) and imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in the matter of new shipper review initiated vide notification No. 15/25/2011-DGAD, dated 18th May, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th May, 2012 vide its final findings in notification No. 15/25/2011-DGAD, dated 28th March, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th March, 2016 has concluded that no individual dumping margin is justified in respect of exports of the subject goods to India by M/s. Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer-1); Heyuan Romantic Ceramics Company Limited, China PR (Producer-2); Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) and has accordingly recommended that the exports of the subject goods by M/s. Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer-1); Heyuan Romantic Ceramics Company Limited, China PR (Producer-2); Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter), during the period from the date of initiation of the present new shipper review investigation recommending provisional assessment, may be subjected to levy of anti-dumping duty as imposed earlier on the imports of the subject goods, originating in or exported from China PR vide Notification No. 82/2008-Customs, dated the 27th June, 2008;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975 read with rules 18, 20, 22 and 23 of the said rules, the Central Government, hereby orders that all imports of the subject goods produced by M/s Foshan Sanshui Romantic Ceramics Co Limited, China

PR (Producer-1), and Heyuan Romantic Ceramics Company Limited, China PR (Producer-2) and exported by Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) to India, which have been subjected to provisional assessment pursuant to the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 35/2012-Customs (ADD), dated the 10th July, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 551 (E), dated the 10th July, 2012 shall be subjected to final assessment on the payment of anti-dumping duty as imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 82/2008- Customs, dated the 27th June, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 485 (E), dated the 27th June, 2008.

ANTI-DUMPING DUTY ON CERAMIC TABLEWARES AND KITCHENWARE, EXCLUDING KNIVES AND TOILET ITEMS ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 27/17-Cus., dt. 12.6.2017]

Whereas, in the matter of "Ceramic Tableware and Kitchenware, excluding knives and toilet items", originating in or exported from China PR. falling under heading 6911 or 6912 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from the China PR, (hereafter in this notification referred to as the subject country), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/05/2016-DGAD dated the 4th May, 2017, has come to the conclusion that-

- (a) the product under consideration has been exported to India from the subject country below its normal value, resulting in dumping;
- (b) the Domestic Industry has suffered material injury due to dumping of the product under consideration from the subject country;
- (c) the material injury has been caused by the dumped imports from the subject country;

and has recommended imposition of provisional anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (9), and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S. No.	Heading	Description of goods	Specification	Country of	Country of	Producer	Exporter	Amount	Unit
								(USD)	

				Origin	Export				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	6911, 6912	Ceramic Tablewares and Kitchenware, excluding knives and toilet items	Any	China PR	China PR	Any	Any	1.04	KG
2.	6911, 6912	Ceramic Tablewares and Kitchenware, excluding knives and toilet items	Any	China PR	Any	Any	Any	1.04	KG
3.	6911, 6912	Ceramic Tablewares and Kitchenware, excluding knives and toilet items	Any	Any	China PR	Any	Any	1.04	KG

2. The anti-dumping duty imposed under this notification shall be levied for a period not exceeding six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, it is hereby declared that the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI-DUMPING DUTY ON SOLUBLE SALT, DOUBLE CHARGE, GVT AND PGVT PORCELAIN/VITRIFIED TILES WITH LESS THAN 3% WATER ABSORPTION AND ALL SIZES* ORIGINATING OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 29/17-Cus., dt. 14.6.2017]

Whereas, in the matter of 'Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption') falling under heading 6907, 6908 or 6914 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from the China PR, (hereinafter referred to as the subject country), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/14/2014-DGAD dated the 11th March, 2016, had come to the conclusion that -

- (a) the subject goods have been exported to India from the subject country below normal value;
- (b) the domestic industry has suffered injury on account of import of the subject goods from the subject country;
- (c) the injury has been caused by the dumped imports of the subject goods from the subject country.

and had recommended imposition of provisional anti-dumping duty on the goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

And whereas on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/2016-Customs (ADD), dated the 29th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 359 (E), dated the 29th March, 2016;

And whereas the designated authority vide its final findings vide notification No. 14/14/2014-DGAD, dated 8th April, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th April, 2017, in the matter of "Soluble Salt Double Charge, GVT and PGVT, Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes" (hereinafter referred to as the said goods) has come to the conclusion that

- (a) there has been significant increase in the volume of dumped imports from the subject country in absolute terms throughout the injury period and in relation to production and consumption in India;
- (b) the said goods are entering the Indian market from the subject countries at dumped prices;
- (c) though the performance of the domestic industry, in terms of volume and price parameters during the POI as a whole does not show any deterioration last two quarters of the POI shows significant volume and price effects of dumped imports from the subject country dueto significant increase in imports and decline in prices;
- (d) overall assessment of the trend in increasing imports and decline in prices coinciding with imposition of trade remedy measures on export of tiles from China to those countries, sluggish demand and overcapacity in China indicates that there is an imminent threat of intensified dumping in India and consequent injury to the domestic industry in the absence of a measure,

and has recommended imposition of definitive anti-dumping duty on the said goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the said goods, the description of which is specified in column (3) of the Table below, falling under Chapter heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S. No.	Heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Dutt amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	6907, 6908, 6914	Soluble Salt, Double	China PR	China PR	M/s Southern Building	M/s New Zhong Yuan	NIL	Square Meter	US Dollar

CHAPTER 69

3087 ANTI-DUMPING DUTY NOTIFICATIONS

		Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*			Materials & Sanitary Co. Ltd. of Qingyuan City, M/s Jiangxi Fuligao Ceramics Co. Ltd. and M/s Guangdong Luxury Microcrystal Stone Technology Co. Ltd.					
2.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	M/s Guang- dong Haosen Ceramics Co. Ltd.	M/s Foshan Haosen Import and Export Co. Ltd. M/s Foshan Kihut Ceramic Co., Ltd, & M/s Kunlgy Ltd, Hong Kong	0.83	Square Meter	US Dollar	
3.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	M/s Foshan Lihua Ceramics Co. Ltd.	M/s Foshan Henry Trading Co. Lt	NIL	Square Meter	US Dollar	
4.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water	China PR	China PR	M/s Qingyuan Qiangbiao Ceramics Co. Ltd. And M/s Foshan Qiangbio Ceramics Co. Ltd	M/s Foshan Hongliao Trade Co. Ltd. China PR; M/s Sheenway Corporation Ltd., Hong	0.28	Square Meter	US Dollar	

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		absorption and All sizes*				Kong			
5.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	M/s Foshan Chancheng Jinyi Ceramics Co. Ltd. M/s Xin Xing Xian Zhisheng Ceramics Co., Ltd.	M/s Foshan Worceter Trade Co. Ltd. M/s Sheenway Corporation Ltd., Hong Kong	NIL	Square Meter	US Dollar
6.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	M/s Guang- dong Gelaisi Ceramics Co. Ltd. and M/s Foshan Sanshui Huiwanjia Ceramics Co., Ltd.	M/s Foshan Newpearl Trade Co. Ltd.	NIL	Square Meter	US Dollar
7.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	Non sampled Producer/Exporter as per list given below**		0.79	Square Meter	US Dollar
8.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	China PR	China PR	Any combination other than mentioned in S.No. 1 to 7 above		1.87	Square Meter	US Dollar
9.	6907, 6908, 6914	Soluble Salt, Double	China PR	Any country other	Any	Any	1.87	Square Meter	US Dollar

		Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*		than China PR					
10.	6907, 6908, 6914	Soluble Salt, Double Charge, GVT and PGVT Porcelain/ Vitrified Tiles with less than 3% water absorption and All sizes*	Any country other than China PR	China PR	Any	Any	1.87	Square Meter	US Dollar

*The product does not cover Micro-crystal tiles, Full Body tiles and thin panel tiles below 5mm thickness.

**List of Non-sampled exporters from China PR.

Sl.No.	Name of the Producer	Name of the Exporter
1	2	3
1.	Foshan Helai Building Materials Co., Ltd and Foshan City Gaoming district hui Mei AO Building Material Co., Ltd.	Foshan Xinzhongwei Economic and Trade Co., Ltd, M/s Globlink Overseas (HK) Ltd.
2.	Foshan City TaoQuiang Building Material Co., Ltd.	Foshan Fortune Imp. And Exp. Trade Co., Ltd.
3.	Monalisa Group Co., Ltd.	Guangdong Monalisa Trading Co., Ltd.
4.	Foshan Gold Full House Building Material Co., Ltd.	Foshan Nanhai Rongjia IM & EX Co., Ltd, and Foshan Clouds Import & Exports Co., Ltd.
5.	Guangdong Yongsheng Ceramics Co., Ltd	Foshan Ishine Trading Co., Ltd.
6.	Foshan Sunny Ceramic Co., Ltd.	Foshan Gold Medal Import and Export Trading Co., Ltd.
7.	Enping City Huachang Ceramic Co., Ltd.	Enping City Huachang Ceramic Co., Ltd.
8.	Foshan Oceanland Ceramics Co., Ltd	Foshan Oceanland Ceramics Co., Ltd
9.	Guangdong Overland Ceramics Co., Ltd	Guangdong Overland Ceramics Co., Ltd
10.	Guangdong Kito Ceramics Co., Ltd	Guangdong Kito Ceramics Co., Ltd
11.	Foshan Sincere Building Material Co., Ltd	Foshan Sincere Building Material Co., Ltd
12.	Guangdong Guanxing Ceramics Enterprise Co., Ltd	Guangdong Guanxing Ceramics Enterprise Co., Ltd

13.	Qingyuan Quya Ceramics Co., Ltd	Qingyuan Quya Ceramics Co., Ltd
14.	Jingdezhen Kito Ceramic Co., Ltd	Jingdezhen Kito Ceramic Co., Ltd
15.	Foshan Louis Valentino Ceramic Co., Ltd	Foshan Louis Valentino Ceramic Co., Ltd
16.	Guangdong Xinfengjing Ceramics Co., Ltd	Guangdong Xinfengjing Ceramics Co., Ltd
17.	Guangdong Tianbi Ceramics Co., Ltd	Guangdong Tianbi Ceramics Co., Ltd
18.	Foshan HCC Building Material Co., Ltd	Foshan HCC Building Material Co., Ltd
19.	Zhanjiang Zhonghong Ceramics Co., Ltd	Foshan Beyond Import and Export Co., Ltd
20.	Heyuan Romantic Ceramics Co., Ltd	Foshan Beyond Import and Export Co., Ltd
21.	Foshan Nanhai Yonghong Ceramic Co., Ltd	Foshan Jun Enterprise Co., Ltd
22.	Foshan Dunhunang Building Material Co., Ltd	Foshan Dunhunang Building Material Co., Ltd
23.	Foshan Sanshui Hongyuan Ceramics Enterprise Co., Ltd	Foshan Sanshui Hongyuan Ceramics Enterprise Co., Ltd
24.	Foshan Gani Ceramic Tiles Co. Ltd.	Qingyuan Ceramic Tiles Co. Ltd.

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, amended or superseded earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 29th March, 2016, imposed vide Notification number 12/2016 dated the 29th March, 2016, and shall be paid in Indian currency:

Provided that the said anti-dumping duty shall not be levied for the period commencing from the lapse of the provisional anti-dumping duty, that is, the 28th September, 2016, up to the preceding day of the publication of this notification, in the Official Gazette.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI-DUMPING DUTY ON CERAMIC TABLEWARE AND KITCHENWARE, EXCLUDING KNIVES AND TOILET ITEMS ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 4/18-Cus., dt. 21.2.2018]

Whereas, in the matter of "Ceramic Tableware and Kitchenware, excluding knives and toilet items" (hereinafter referred to as the 'subject goods'), falling under headings 6911, 6912 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/05/2016-DGAD, dated 4th May 2017, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries; And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 27/2017-Customs (ADD), dated 12th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 576(E), dated the 12th June, 2017;

And, whereas, the designated authority in its final findings vide notification No. 14/05/2016-DGAD, dated 8th December, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th December, 2017, has come to the conclusion that -

- i. The product under consideration has been exported to India from the subject country at dumped country.
- ii. The Domestic Industry has suffered material injury.
- iii. The material injury has been caused by the dumped imports of the subject goods subject country.

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act 1975, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Antidumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (9), and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount (USD)	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	6911 and 6912	Ceramic Tablewares and Kitchenwares	Any	China	China	Any	Any	1.04	KG
2.	6911 and 6912	Ceramic Tablewares and Kitchenwares	Any	China	PR	Any	Any	1.04	KG
3.	6911 and 6912	Ceramic Tablewares and Kitchenwares	Any	Any	China	Any	Any	1.04	KG

*Description of the Product under consideration is "Ceramic table wares and kitchen wares, excluding knives and toilet items". Bone china, stoneware and porcelain-ware all constitute ceramic products.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the aforesaid date of imposition of the provisional anti-dumping duty, that is, the 12th June, 2017 and shall be payable in Indian currency:

Provided that the said anti-dumping, duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty, that is, the 11th December, 2017 up to the preceding day of the

publication of this notification in the Official Gazette.

Explanation. - For the purposes of this notification rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**ANTI-DUMPING DUTY ON CERAMIC ROLLERS ORIGINATING IN OR EXPORTED FROM PEOPLE REPUBLIC OF CHINA:
[Notifn. No. 27/2018-Cus., dt. 17.5.2018]**

Whereas in the matter of 'Ceramic Rollers' (hereinafter referred to as the subject goods) falling under sub-heading 6903 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/47/2016-DGAD, dated the 26th March, 2018, has come to the conclusion that performance of the domestic industry has deteriorated due to dumped imports from the subject country, and has stated that -

- (a) imports are undercutting the prices of the domestic industry. Resultantly, the volume of imports has increased significantly;
- (b) price undercutting being caused by the dumped imports prevented the increase in prices of the domestic industry which otherwise would have happened;
- (c) the price-suppression effect of dumped imports from subject country has resulted in significant erosion in profitability of the domestic industry;
- (d) the domestic industry has been prevented from increasing its production, capacity utilization and market share despite existence of significant demand and capacities in the country;
- (e) deterioration in profits, return on capital employed and cash profits are directly a result of dumped imports.

And whereas, the designated authority has recommended imposition of definitive antidumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount, and in the currency, and as per unit of measurement as specified in column (8) of the said Table, namely:-

Table

S. No.	Sub-Heading	Description of goods	Country	Country of Origin	Producer of Export	Exporter	Amount US\$/MT
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	6903	Ceramic Rollers	China PR	China PR	FCRI (Nanhai) New Materials Co. Ltd. FCRI (Sihui) New Materials Co. Ltd. FCRI (Pingxiang) Science and Technology Industrial Park Co. Ltd.	FCRI Import & Export Co. Ltd.	Nil
2.	6903	Ceramic Rollers	China PR	China PR	Zibo Huayan Industrial Ceramics Co., Ltd.	Zibo Huayan International Trading Co. Ltd.	223.74
3.	6903	Ceramic Rollers	China PR	China PR	Boxing County Jinruji New Material Co. Ltd	Zibo Konna Trading Co. Ltd.	336.34
4.	6903	Ceramic Rollers	China PR	China PR	Jincheng Scien Fine Materials Co., Ltd.	High Hope Zhongding Corporation Guangdong KingStrong New Material Technology Co. Ltd., Foshan Skyplanet Import and Export Co. Ltd. China PR	202.03
5.	6903	Ceramic Rollers	China PR	China PR	Any Other than mentioned in 1,2, 3 & 4		
6.	6903	Ceramic Rollers	Any other country	China PR	Any	Any	782.25
7.	6903	Ceramic Rollers	China PR	Any other country	Any	Any	782.25

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless

revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

